

Policy for import of timber has been liberalised and its import has now been placed on open general license (OGL).

(b) and (c). There is no proposal under consideration to impose a ban for setting up new forest based industries. However, National Forest Policy 1988, stipulates that no forest-based enterprise except that at village or cottage level, should be permitted in future unless it has been cleared after a careful scrutiny with regard to assured availability of raw material.

Recovery of Misuse charges from Gandharv Mahavidyalaya

6159. SHRI D.P. YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any misuse charges have been recovered so far from the Gandharv Mahavidyalaya and if so, the basis on which these have been calculated;

(b) the amount outstanding against the Mahavidyalaya as on 28 February, 1989;

(c) whether the Vidyalyaya still continues to rent out a part of its premises in breach of the provision of the lease deed; and

(d) if so, the action proposed to be taken against the Vidyalyaya?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIDALBIR SINGH): (a) to (d). A portion of the building constructed by the Gandharav Mahavidyalaya has been let out by them. Based on this misuse/additional coverage, the charges for regularisation were intimated to the institution which agreed to make payment on 12 quarterly instalments. Cheques amounting to Rs. 77,474/- were received but returned to the lessee for making full payment representing 1st in-

stalment, ground rent plus the interest. The lessee has represented against the interest levied. The amount of Rs. 9.29 lakhs is recoverable as on 28.2.89 from the Mahavidyalaya.

Cases Pending in Industrial Tribunal/Labour Court. Jabalpur

6160. SHRI PIYUS TIRAKY: Will the Minister of LABOUR be pleased to state:

(a) the number of cases pending with the Central Industrial Tribunal-cum-labour Court Jabalpur, in Madhya Pradesh;

(b) the number of cases out of them pertaining to the South Eastern Coal fields Limited and Western Coal Fields Limited;

(c) the number of cases directly related to labour interest and the steps taken for early disposal of the pending cases;

(d) whether the post of the Presiding Officer, Central Industrial Tribunal-cum-Labour Court, Jabalpur is lying vacant since July, 1988; and

(e) if so, the steps taken to fill the vacancy?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) As on 31.12.1988, 471 cases of industrial disputes and 1297 claim applications relating to Central sphere establishments were pending with the Central Government Industrial Tribunal-cum-Labour Court, Jabalpur.

(b) and (c). Details of employer-wise or trade union-wise pendency of cases are not available. Pendency of cases with the Central Government Industrial Tribunal-cum-Labour Courts is watched with refer-